

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

THIRTIETH REPORT

(Presented on 27.2.2013)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirtieth Report.

2. The Committee met on 26 February, 2013 for –

- I. Examination of six Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.
- III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Shri Satpal Maharaj, Dr. Mahendrasinh P. Chauhan and Shri Gurudas Dasgupta, M.Ps.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following six Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2013
(Insertion of new articles 16A and 16AA)
by Shri Hansraj Gangaram Ahir, M.P.

The Bill seeks to amend the Constitution with a view to make right to employment as a fundamental right by making the following provisions –

- (i) gainful employment to all eligible citizens;
- (ii) unemployment allowance to eligible citizens till the time they are provided with gainful employment; and

(iii) subsistence allowance to all citizens who cannot be provided with gainful employment on account of old-age, sickness, disablement or any other undeserved want.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2013
(Amendment of the Eighth Schedule)
by Shri Hansraj Gangaram Ahir, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include Gondi language in the Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2013
(Insertion of new article 72A)
by Shri Hansraj Gangaram Ahir, M.P.

The Bill seeks to insert new article 72A in the Constitution with a view to provide that the power of the President to grant pardons, reprieves, respites or remissions of punishment or to suspend, remit or commute the sentence of a convicted person shall not apply to any person convicted of any offence relating to sedition or waging war against the State, terrorist activities or crime against women.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2013
(Amendment of article 169)
by Shri J.P. Agarwal, M.P.

The Bill seeks to amend article 169 of the Constitution with a view to omit the condition of passing of a resolution by the Legislative Assembly of a State for creation of Legislative Council in that State by Parliament.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 2013
(Insertion of new article 30A)
by Shri J.P. Agarwal, M.P.

The Bill seeks to amend the Constitution with a view to make right to safe and adequate drinking water a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(6) The Constitution (Amendment) Bill, 2013
(Amendment of the Eighth Schedule)
by Shri Sudarshan Bhagat, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include Kurukh and Mundari languages in the Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of forty-eight Bills as shown in the Appendices.
5. After considering all aspects of the Bills, the Committee recommend that forty Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining eight Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Shri Satpal Maharaj regarding - 2 hours creation of a new Union Ministry for the development of Himalayan States.
- (ii) Resolution by Dr. Mahendrasinh P. Chauhan - 2 hours regarding formulation of new agricultural policy .
- (iii) Resolution by Shri Gurudas Dasgupta regarding - 2 hours immediate measures to address the problems of the working class .

Recommendations

7. The Committee recommend that-

- (i) Sarvashri Hansraj Gangaram Ahir, J.P. Agarwal and Sudarshan Bhagat, M.Ps. be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2), (3), (5) and (6) of paragraph 3 above;
- (ii) Shri J.P. Agarwal, M.P. may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (4) of paragraph 3 above;
- (iii) the classification and allocation of time to forty-eight Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (iv) the allocation of time to three resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

26 February, 2013

7 Phalgun, 1934 (Saka)

KARIYA MUNDA

*Chairman,
Committee on Private Members'
Bills and Resolutions.*

APPENDIX - I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Fishermen (Welfare) Bill, 2012 by Shri S.S. Ramasubbu, M.P.	99 of 2012	A	2 hours
2.	The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 2012 by Shri S.S. Ramasubbu, M.P.	100 of 2012	A	2 hours
3.	The Drugs (Price Control) Bill, 2012 by Shri M.K. Raghavan, M.P.	87 of 2012	A	2 hours
4.	The High Court of Kerala (Establishment of a Permanent Bench at Kozhikode) Bill, 2012 by Shri M.K. Raghavan, M.P.	91 of 2012	A	2 hours
5.	The Payment of Compensation to Persons Attacked by Wild Animals Bill, 2012 by Shri M.K. Raghavan, M.P.	101 of 2012	A	2 hours
6.	The Water (Prevention and Control of Pollution) Amendment Bill, 2012 (<u>Amendment of section 2, etc.</u>) by Shri Bhartruhari Mahtab, M.P.	114 of 2012	A	2 hours
7.	The Spices Board (Amendment) Bill, 2012 (<u>Omission of sections 16 and 28</u>) by Adv. P.T. Thomas, M.P.	124 of 2012	A	2 hours
8.	The Women (Reservation in Services) Bill, 2012 by Dr. (Smt.) Botcha Jhansi Lakshmi, M.P.	126 of 2012	A	2 hours
9.	The Right to Information (Amendment) Bill, 2011 (<u>Amendment of sections 7 and 20</u>) by Shri Bhoopendra Singh, M.P.	113 of 2011	A	2 hours
10.	The Prevention of Corruption (Amendment) Bill, 2012 (<u>Amendment of sections 7, 17 and 19</u>) by Shri Bhoopendra Singh, M.P.	21 of 2012	A	2 hours
11.	The Cotton Growers Welfare Bill, 2012 by Shri Chandrakant Khaire, M.P.	46 of 2012	A	2 hours

1	2	3	4	5
12.	The Compulsory Voting Bill, 2012 by Shri Chandrakant Khaire, M.P.	55 of 2012	A	2 hours
13.	The Provision of Compensation to Farmers Affected by Natural Calamities Bill, 2012 by Shri Chandrakant Khaire, M.P.	116 of 2012	A	2 hours
14.	The Victims of Terrorism (Provision of Compensation and Welfare Measures) Bill, 2012 by Shri Chandrakant Khaire, M.P.	117 of 2012	A	2 hours
15.	The Constitution (Amendment) Bill, 2012 <u>(Amendment of the Eighth Schedule)</u> by Shri Bhoopendra Singh, M.P.	123 of 2012	A	2 hours
16.	The Poverty Stricken and Backward Regions (Development) Bill, 2012 by Dr. Mahendrasinh P. Chauhan, M.P.	66 of 2012	A	2 hours
17.	The High Court of Kerala (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2012 by Adv. A. Sampath, M.P.	69 of 2012	A	2 hours
18.	The Climate Change Bill, 2012 by Shri Kalikesh Narayan Singh Deo, M.P.	74 of 2012	A	2 hours
19.	The Persons Living Below Poverty Line (Reservation of Vacancies in Posts and Services) Bill, 2012 by Shri Hansraj Gangaram Ahir, M.P.	80 of 2012	A	2 hours
20.	The National Solar Energy Authority Bill, 2012 by Shri Hansraj Gangaram Ahir, M.P.	81 of 2012	A	2 hours
21.	The Naxal Affected States Development Council Bill, 2012 by Shri Hansraj Gangaram Ahir, M.P.	83 of 2012	A	2 hours
22.	The Constitution (Amendment) Bill, 2012 <u>(Insertion of new article 31)</u> by Dr. Bhola Singh, M.P.	76 of 2012	A	2 hours
23.	The Establishment of Schools upto Senior Secondary Level Bill, 2012 by Shri J.P. Agarwal, M.P.	98 of 2012	A	2 hours

1	2	3	4	5
24.	The Constitution (Amendment) Bill, 2012 <u>(Amendment of article 214)</u> by Shri J.P. Agarwal, M.P.	85 of 2012	A	2 hours
25.	The Technology Bank of India Bill, 2012 by Shri Arjun Meghwal, M.P.	93 of 2012	A	2 hours
26.	The Education Bank of India Bill, 2012 by Shri Arjun Meghwal, M.P.	94 of 2012	A	2 hours
27.	The Constitution (Amendment) Bill, 2012 <u>(Amendment of the Eighth Schedule)</u> by Kumari Saroj Pandey, M.P.	89 of 2012	A	2 hours
28.	The High Court of Rajasthan (Establishment of a Permanent Bench at Bikaner) Bill, 2012 by Shri Arjun Meghwal, M.P.	108 of 2012	A	2 hours
29.	The Farmers Welfare Bill, 2012 by Shri Madhusudan Yadav, M.P.	113 of 2012	A	2 hours
30.	The Prohibition of Ragging and Unfair Practices in Educational Institutions and Universities Bill, 2012 by Shri Rakesh Singh, M.P.	118 of 2012	A	2 hours
31.	The Scheduled Castes Hamlets (Provision of Basic Facilities) Bill, 2012 by Shri P.L. Punia, M.P.	115 of 2012	A	2 hours
32.	The Economically Weaker Class Corporation Bill, 2012 by Shri P.L. Punia, M.P.	120 of 2012	A	2 hours
33.	The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Amendment Bill, 2012 (<u>Amendment of sections 2 and 33</u>) by Shri Arjun Meghwal, M.P.	121 of 2012	A	2 hours
34.	The Indian Penal Code (Amendment) Bill, 2012 <u>(Substitution of new section for section 124A)</u> by Shri Baijayant Panda, M.P.	129 of 2012	A	2 hours
35.	The Agricultural Produce (Remunerative Support Prices and Miscellaneous Provisions) Bill, 2012 by Dr. Mahendrasinh P. Chauhan, M.P.	128 of 2012	A	2 hours

1	2	3	4	5
36.	The Prevention of Cruelty to Animals (Amendment) Bill, 2012 (<u>Amendment of section 38</u>) by Dr. Mahendrasinh P. Chauhan, M.P.	125 of 2012	A	2 hours
37.	The Free Educational and Hostel Facilities to Students Belonging to the Scheduled Castes, the Scheduled Tribes and Economically Weaker Class Bill, 2012 by Dr. Mahendrasinh P. Chauhan, M.P.	131 of 2012	A	2 hours
38.	The Constitution (Amendment) Bill, 2012 (<u>Amendment of article 130</u>) by Shri R. Thamaraiselvan, M.P.	127 of 2012	A	2 hours
39.	The Education Loan Bill, 2012 by Shri R. Thamaraiselvan, M.P.	134 of 2012	A	2 hours
40.	The Abolition of Begging Bill, 2012 by Shri R. Thamaraiselvan, M.P.	133 of 2012	A	2 hours

APPENDIX – II

(See para 5 of the Report)
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Promotion of Small Family Bill, 2012 by Dr. (Smt.) Botcha Jhansi Lakshmi, M.P.	135 of 2012	B	2 hours
2.	The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2012 (<u>Amendment</u> <u>of section 12, etc.</u>) by Shri Bhoopendra Singh, M.P.	23 of 2012	B	2 hours
3.	The Constitution (Amendment) Bill, 2012 (<u>Amendment of article 25</u>) by Dr. Rattan Singh Ajnala, M.P.	71 of 2012	B	2 hours
4.	The Protection of Human Rights (Amendment) Bill, 2012 (<u>Amendment of section 2, etc.</u>) by Dr. Bhola Singh, M.P.	79 of 2012	B	2 hours
5.	The Sanskrit Language (Compulsory Teaching in Schools) Bill, 2012 by Dr. Bhola Singh, M.P.	78 of 2012	B	2 hours
6.	The Constitution (Amendment) Bill, 2012 (<u>Amendment of article 58, etc.</u>) by Dr. Bhola Singh, M.P.	77 of 2012	B	2 hours
7.	The Electricity (Priority Supply to Metropolitan Areas) Bill, 2012 by Shri J.P. Agarwal, M.P.	90 of 2012	B	2 hours
8.	The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Bill, 2012 (<u>Amendment</u> <u>of section 3, etc.</u>) by Shri Baijayant Panda, M.P.	119 of 2012	B	2 hours
